



2026:AHC:25292

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 495 of 2026

Sehzad And 2 Others

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Mohan, Rohit Varma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner and Sri Babban Singh, learned standing counsel for the state-respondents.
2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide Recall Application No.25 of 2006-07 (Computerized Case No.AL20071043991138) (Mobin Ahmad vs. State of U.P. and Others), District Lakhimpur Kheri, under Section 331 of the U.P. Z.A. & L.R. Act, within the stipulated time.
3. Counsel for the petitioner states that second appeal, arising out of the suit under Section 229-B of the U.P. Z.A. & L.R. Act, was allowed by the Board of Revenue, maintaining the judgment and decree of the trial court. He submitted that the recall application filed by the private respondent is pending before the respondent no.2 since 2006-07. He also placed the order-sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.
4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no. 2 to decide the aforementioned recall application, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 5, 2026
C.Prakash

(Chandra Kumar Rai,J.)